

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 21.05.2009

The Meeting No. 08/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.05.2009 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. J.D.Giri, Nominee, AEPC	AEPC
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 8/84-ALC3/2009 **MEETING DATE** : 21.05.2009

Case No.: 1/4/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2009 21.05.2009	Status: Deferred
-----------------------------------	------------------------------------	-------------------------------------------	-------------------------

1	HQ File :01/84/050/00009/AM10/	RLA File :35/24/040/00066/AM09/	Lic.No/Date:3510026302 08.04.2009	Defer Date: 18.06.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.06.2009.			

2	Case No.:5/4/84-ALC3/2009	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:8/84-ALC3/2009 21.05.2009	Status: Deferred
	HQ File :01/84/050/00013/AM10/	RLA File :05/24/040/00805/AM09/	Lic.No/Date:0510239586 09.04.2009	Defer Date: 18.06.2009
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 18.06.2009.				

3	Case No.:4/4/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:8/84-ALC3/2009 21.05.2009	Status: Withdrawn
	HQ File :01/84/050/00012/AM10/	RLA File :31/24/040/00004/AM10/	Lic.No/Date:3110038057 13.04.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in similar case of the firm adhoc norms have already been fixed by NC in its meeting held on 16.10.2008 against advance authorization No.3110033408 dated 04.04.2008 and such adhoc norms fixed shall be valid for one year. NC has already clarified that in such cases there is no need to refer the case to Norms Committee for ratification and R.A may decide the case on repeat adhoc norms basis. In view of this Committee decided to withdraw this case from agenda.				

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.:6/4/84-ALC3/2009	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:8/84-ALC3/2009 21.05.2009	Status : Deferred
	HQ File :01/84/050/00014/AM10/	RLA File :02/24/040/00288/AM09/	Lic.No/Date:0210125566 16.04.2009	Defer Date: 18.06.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.06.2009.</p>			

5	Case No.:2/8/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:8/84-ALC3/2009 21.05.2009	Status : Approved	
	HQ File :01/84/050/00030/AM10/	RLA File :05/24/040/00048/AM10/	Lic.No/Date:0510241449 14.05.2009		
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm as detailed below: -</p>				
	Export item	Export Qty.	Import item	Qty. to be accounted for in the export item	Quantity allowed
	Ladies sleeveless jacket made of 98% cotton 2% spandex	4500 Pcs	98% cotton 2% spandex stretch denim dyed	2465.21 Kgs.	2835 Kgs.

stretch denim dyed
woven fabric, GSM-
356+/-10%
Style No. 120761

woven fabric,
GSM-356+/-
10%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:3/8/84-ALC3/2009	Party Name:CHELSEA MILLS	Meet No/Date:8/84-ALC3/2009 21.05.2009	Status: Deferred
	HQ File :01/84/050/00031/AM10/	RLA File :05/24/040/00079/AM10/	Lic.No/Date:0510241450 14.05.2009	Defer Date: 18.06.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.06.2009.			

7	Case No.:1/8/84-ALC3/2009	Party Name:DYNAMIC TECHNO MEDICALS PVT.LTD,	Meet No/Date:8/84-ALC3/2009 21.05.2009	Status: Deferred
	HQ File :01/84/050/00029/AM10/	RLA File :10/24/040/00012/AM10/	Lic.No/Date:1010033656 15.05.2009	Defer Date:18.06.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: - (i) Technical specification of each import items indicating dimension, width, size, measurement etc alongwith calculation sheet; (ii) Which grade of import item will be used for which export product; (iii) The manufacturing process of each export product indicating stage-wise wastage and justification thereon; (iv) Production of the export product vis-a-vis consumption of all the raw materials duly endorsed by			

concerned Central Excise Range.

The case stands deferred for re-listing on 18.06.2009.

Manual agenda cases

-

Case No.149	M/s Shiny Knitwear, Tirupur
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/129/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037801 dated 09.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC had decided a visit of Norms Committee team to the unit of firm for the spot study, but due to clashing of dates of various representatives of technical authorities of NC, a suitable date of visit could not be decided and hence, visit not conducted. In view of this, Committee in consultation with the representative of technical authorities present in the meeting decided to call the applicant firm for personal hearing in its meeting to be held on 18.06.2009 alongwith complete facts and justification.

The case stands deferred for re-listing on 18.06.2009.

Case No.150	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/67/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 3210038818 dated 23.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and they have sought some information/documents from firm, which are still awaited. It was decided to await the same and defer the case for re-listing on 18.06.2009.

Case No.151	M/s Shiny Knitwear, Tirupur
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/137/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037883 dated 29.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC had decided a visit of Norms Committee team to the unit of firm for the spot study, but due to clashing of dates of various representatives of technical authorities of NC, a suitable date of visit could not be decided and hence, visit not conducted. In view of this, Committee in consultation with the representative of technical authorities present in the meeting decided to call the applicant firm for personal hearing in its meeting to be held on 18.06.2009 alongwith complete facts and justification.

The case stands deferred for re-listing on 18.06.2009.

Case No.152	M/s Shiny Knitwear, Tirupur
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/55/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 3210037641 dated 10.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC had decided a visit of Norms Committee team to the unit of firm for the spot study, but due to clashing of dates of various representatives of technical authorities of NC, a suitable date of visit could not be decided and hence, visit not conducted. In view of this, Committee in consultation with the representative of technical authorities present in the meeting decided to call the applicant firm for personal hearing in its meeting to be held on 18.06.2009 alongwith complete facts and justification.

The case stands deferred for re-listing on 18.06.2009.

Case No.153	M/s Shahi Exports Pvt. Ltd., Bangalore
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/468/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0710049487 dated 09.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.Hariharan, Manager, who appeared for personal hearing. He explained the case alongwith sample in respect of export item No. 1 i.e Men's shorts. The Committee observed that in this case export order is for single size (Style No. 7B1300), which has been mentioned in the invoices. As per CAD, CAM, design submitted by the firm, the consumption comes to 3.37 Sq mtrs./Pc. Since, applicant firm have sought the input Qty. @ 3.35 Sq mtrs/Pc, hence, Committee decided to allow the same i.e as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.154	M/s Shahi Exports Pvt. Ltd., New Delhi
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/638/AM-04/DES-V
Ratification of input output norms against Advance Authorization No. 0510113090 dated 29.12.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 03.02.2005 imposing size-wise specification in each export product. Committee in consultation with the representatives of technical authorities present in the meeting decided to waive size-wise specification mentioned in the description of each export products in this case. R.A may be advised to issue EODC accordingly in partial modification of its earlier decision. The Committee also decided that R.A may take a note that wherever size-wise specification is mentioned on the description of export product (average size for accounting), they should not insist on that average size.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.155	M/s Drishti Apparels, Gurgoan
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/766/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510122397 dated 31.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Anil

Budhiraj, an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith sample of various sizes. He explained that in this case export product is 'Girls 100% cotton woven denim divided skort' which is pleated frill (Skirt) of variable width. As per CAD, CAM, design submitted by the firm, the consumption comes to 1.20 Sq mtrs./Pc. Since, applicant firm have sought the input Qty. @ 1.15 Sq mtrs/Pc, hence, Committee decided to allow the same i.e as applied by the firm in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.156	M/s Clioventus Inc., Bangalore
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/451/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710062736 dated 04.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 12.03.2009 by allowing inputs with 28% wastage. Now firm have clarified that they are exporting dyed/twisted silk yarn, which is only one process before manufacture of fabrics. Hence, Committee in consultation with the representatives of technical authorities present in the meeting decided to re-fix the norms from earlier 28% wastage to 34% wastage in this case. R.A may work out the Qty. of inputs accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.157	M/s Lumens India, Kolkata
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/352/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0210118753 dated 22.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the paper cutting, calculation sheet & photograph submitted by the firm. The Committee observed that applicant firm have neither mentioned the sizes of the export product nor the calculation sheet to arrive at the net content of export & import, in absence of which it is not possible to compute the requirement of inputs. For example, as regards export item No. 1 firm have simply mentioned 0.115 mts. without giving any justification for calculation arriving at the same. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.158	M/s Mercer Knit Apparels, Coimbatore
NC 08/10 dt. 21.05.2009	F.No. 01/84/50/442/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210039626 dated 29.01.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and they have sought some information/documents from firm, which are still awaited. It was decided to await the same and defer the case for re-listing on 18.06.2009.

Case No.159	M/s Joosub Peermahomed & Co., Mumbai
-------------	--------------------------------------

NC 08/10 dt. 21.05.2009	F.No. 01/84/162/36/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310462421 dated 25.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per CAD submitted seeking enhancement in the Qty. of inputs, the Qty. for XL size of export product No. 1 (Length- 3.18 mtrs., Width- 60” , Efficiency – 91.32%) comes at 4.83 Sq mtrs./Pc, which is much higher than the Qty. sought for (4.47 Sq mtrs/Pc). Hence, Committee felt that this CAD cannot be taken into account for any revision in the Qty. in this case. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.160	M/s Kartikeya International, Kanpur
NC 08/10 dt. 21.05.2009	F.No. 01/84/162/604/AM-08/DES-V
Fixation of SION for Top Mark Harness Sets.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that request for fixation of SION has come from only one firm in this case i.e from M/s Kartikeya International, Kanpur. SIONs are fixed on the basis of industry experience of at least 3-4 different firms, who are engaged in the same manufacturing process. In view of this Committee decided to reject the request of the applicant firm and to advise the applicant firm to apply their case under Para 4.7 and NC will fix the adhoc norms on repeat basis.

Firm may be informed accordingly.

Case No.161	M/s Aditya Birla Nuvo. Ltd., Kolkata
NC 08/10 dt. 21.05.2009	F.No. 01/84/162/65/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0210108499 dated 24.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative

of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on repeat basis as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
100% Flax/Linen Yarn Auto cone spliced	6000 Kgs	100% Flax/Linen Yarn upto 80 LEA/NM	6120 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.162	M/s Aditya Birla Nuvo. Ltd., Kolkata
NC 08/10 dt. 21.05.2009	F.No. 01/84/162/89/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0210109599 dated 27.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on repeat basis as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
100% Flax/Linen Yarn Auto cone spliced	3000 Kgs	100% Flax/Linen Yarn upto 80 LEA/NM	3060 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.163	M/s Gaurav International, Gurgaon
NC 08/10 dt. 21.05.2009	F.No. 01/84/162/96/AM-10/DES-V
Request for amendment in export product S.No. 4 &5 against Advance Authorization No. 0510237833 dated 12.03.2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to amend the export description of export product No. 4 and 5 as requested by the firm as there is no change in the Qty. required and permitted against the advance authorization in question.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

@@@@@@